

PETITIONER:
ASHWANI KUMAR & ORS. ETC. ETC.

Vs.

RESPONDENT:
STATE OF BIHAR & ORS. ETC. ETC.

DATE OF JUDGMENT 16/11/1995

BENCH:
RAMASWAMY, K.
BENCH:
RAMASWAMY, K.
HANSARIA B.L. (J)

CITATION:
JT 1995 (8) 563 1995 SCALE (6) 779

ACT:

HEADNOTE:

JUDGMENT:
WITH
CIVIL APPEAL NOS. 10760-11058, 11062-66 OF 1995
(Arising out of SLP (C) Nos. 13203-13, 13137-40, 13933-34,
14009-30, 14031-36, 14037-42, 14050-67, 16237-38, 15281-435,
17114, 17292-94, 17459, 19408, 21949, 23059, 22650-69,
22671-77, 22678-87, 22688-92/94, 1041/95, S.L.P. (C)
Nos. 26268-70, 26273-74/95 (CC Nos. 254/95, 255/95), S.L.P.
(C) No. 2/95, SLP (C) No. 26275 (CC No. 1557)/95 SLP
(C) No. 26278-83/95 (CC 2302)/95, SLP (C) Nos. 8110, 11091,
8164-66, 13548/95 and 8900/95)

O R D E R

In view of disagreement, we direct the Registry to
place all the matters before a Bench of three Judges for
decision.